

India Development Forum

1753. DR. RAMAKRISHNA KUSMARIA : Will the Minister of FINANCE be pleased to state:

- (a) the amount of assistance pledged by the India Development Forum (IDF) during 1997-98.
- (b) whether the projects to be financed by this assistance have been identified; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) The total pledges of Officials Development Assistance made by multilateral and bilateral donors in India Development Forum Meeting 1997 held on 23rd & 24th June, 1997 in Paris was US \$6.74 billion.

(b) and (c) The details of Projects for which the aid is likely to be utilised will be determined after aid negotiations with each donor agency are finalised.

Computer Centres Under his Ministry

1754. SHRI DATTA MEGHE : Will the Minister of COMMERCE be pleased to state :

- (a) the number of computerised centres working under his Ministry and its subordinate offices;
- (b) the number of centres out of these working in Maharashtra;
- (c) whether there is any proposal to set up some more computerised centres in the State during 1997-98; and
- (d) If so, the names of the places where these centres are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH) : (a) Twenty Two (22)

- (b) Three (3)
- (c) and (d) No, Sir.

N.P. As of Commercial and Private Banks

1755. DR. T. SUBBARAMI REDDY : Will the Minister of FINANCE be pleased to state :

- (a) whether the new private sector banks, many of which are yet to complete three years of existence have accumulated a substantial amount at non-performing assets (NPA);
- (b) if so, whether the total NPAs have crossed Rs. 100 crores.
- (c) whether the Central Government has recently intensified on-site supervision of these new banks;
- (d) if so, whether the Reserve Bank of India has

recently directed the Commercial Banks to declare the amount of net Non-Performing assets in their balance-sheet; and

- (e) if so, the other steps the Government propose to take on these new Banks ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) and (b) According to Department of Supervision, Reserve Bank of India (RBI) as on 31.3.97 the Non-Performing Assets (NPAs) of new private sector banks aggregated Rs. 211.83 crores forming 4.66% of their total loans.

(c) The functioning of new private sector banks is being closely monitored by RBI by conducting, besides periodical financial inspections, quarterly on-site assessment visits in the first year of their operations. During these visits various important aspects of the working of these banks including compliance with regulatory requirements and adherence to terms and conditions of licence are examined in detail. Irregularities if any, observed during these visits are followed up with the banks for compliance/ratification.

(d) and (e) In May 1997, RBI have advised all commercial banks to disclose the following items in the 'Notes on Accounts' to the Balance Sheet.

Percentage of share holding of the Government of India.

Percentage of net NPAs to net advances.

The amount of provisions made towards NPA.

The above disclosures are to be made by the banks from the financial year ended March, 1997, in addition to the disclosures that are being made at present. In so far as NPAs are concerned, the instructions of RBI relate only to disclose the percentage of net advances. The amount of NPAs is not required to be declared in the Balance Sheet as per the existing guidelines of RBI.

Central Government Standing Councils

1756. SHRI P. UPENDRA : Will the Minister of LAW AND JUSTICE be pleased to state :

- (a) the number of posts of Central Government Standing Councils in existence in various High Courts and Districts Courts, State-wise;
- (b) the number of posts lying vacant at present, State-wise; and
- (c) the steps taken by the Government to fill up the vacancies?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) There are 33 posts (one for each High Court and its Benches) of Senior Central Government Standing Counsel.

- (b) No post is lying vacant.
- (c) Does not arise.